धारा 4 का संशोधन

2–उत्तर प्रदेश जल संभरण तथा सीवर व्यवस्था अधिनियम, 1975 (उत्तराखण्ड राज्य में यथा प्रवृत्त), जिसे आगे मूल अधिनियम कहा गया है, की धारा 4 में–

(एक) उपधारा (2) में खण्ड (क) के स्थान पर निम्नलिखित खण्ड रख दिया जायेगा; अर्थात् :–

"(क) एक प्रबन्ध निदेशक, जिसे राज्य सरकार द्वारा नियुक्त किया जायेगा;"

(दो) उपधारा (2) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जायेगी; अर्थात्–

"(2–क) उत्तर प्रदेश सार्वजनिक निगमों पर नियंत्रण अधिनियम, 1975 में या उसके अधीन जारी किसी निदेश में किसी बात के होते हुए भी, उपधारा (2) के खण्ड (क) में निर्दिष्ट सदस्य की नियुक्ति, ऐसी अर्हता और अनुभव रखने वाले व्यक्तियों में से ऐसी रीति से की जाएगी, जो विहित की जाय।"

विद्यमान रिक्ति के सम्बन्ध में विशेष उपबन्ध

3–किसी न्यायालय के किसी निर्णय, डिक्री या आदेश में किसी बात के होते हुए भी इस अधिनियम द्वारा यथासंशोधित मूल अधिनियम के उपबन्ध, प्रबन्ध निदेशक के पद में ऐसी किसी रिक्ति के संबंध में भी लागू होंगे, जो इस अधिनियम के प्रारम्भ के पूर्व से विद्यमान हो।

स्पष्टीकरण–पद "प्रबन्ध निदेशक" का वही अर्थ होगा, जो मूल अधिनियम में उसके लिए समनुदेशित है।

निरसन एवं अपवाद

4–(1) उत्तराखण्ड जल संभरण तथा सीवर व्यवस्था (संशोधन) अध्यादेश, 2011 एतद्द्वारा निरसित किया जाता है।

(2) ऐसे निरसन के होते हुए भी उक्त अध्यादेश के अधीन की गई कोई बात या कार्रवाई इस अधिनियम के तत्स्थानी उपबन्धों के अधीन की गई समझी जायेगी।

आज्ञा से,

राम सिंह,
प्रमुख सचिव।

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of **'The Uttarakhand Water Supply and Sewerage (Amendment) Act, 2011'** (Adhiniyam Sankhya 08 of 2011):

As Passed by the Uttarakhand Legislative Assembly and assented to by the Governor on April 04, 2011.

No. 119/XXXVI(3)/2011/19(1)/2011
Dated Dehradun, April 08, 2011

NOTIFICATION

Miscellaneous

THE UTTARAKHAND WATER SUPPLY AND SEWERAGE (AMENDMENT) ACT, 2011

(UTTARAKHAND ACT NO. 08 OF 2011)

To further amend The Uttar Pradesh Water Supply and Sewerage Act, 1975 (as applicable to the State of Uttarakhand) in its application to the State of Uttarakhand

Scanned with OKEN Scanner

AN

ACT

Enacted by the Uttarakhand State Legislative Assembly in the 62nd year of the Republic of India, as follows :--

Short Title and Commencement

1. (1) This Act may be called The Uttarakhand Water Supply and Sewerage (Amendment) Adhiniyam, 2011.

(2) It shall come into force at once.

Amendment of section 4

2. In section 4 of the Uttar Pradesh Water Supply and Sewerage Act, 1975 (as applicable to the State of Uttarakhand) hereinafter referred to as Principal Act :

(i) in sub-section (2), for clause (a), the following clause shall be substituted; namely :--

"(a) a Managing Director to be appointed by the State Government;"

(ii) after sub-section (2), the following sub-section shall be inserted; namely--

"(2-a) Notwithstanding anything contained in the Uttar Pradesh State Control Over Corporation Act, 1975 (U.P. Act No. 41 of 1975) (as applicable to the State of Uttarakhand) or in any directions issued thereunder, the member referred to in clause (a) of sub-section (2), shall be appointed amongst the persons possessing such qualification and experience and in accordance with such manner as may be prescribed."

Special provision regarding existing vacancy

3. Notwithstanding anything contained in any Judgment, Decree or Order of any Court, the provisions of the Principal Act as amended by this Act shall apply also in respect of a vacancy in the post of Managing Director, existing from before the commencement of this Act.

Explanation--The expression "Managing Director" shall have the meaning assigned to it in the Principal Act.

Repeal and savings

4. (1) The Uttarakhand Water Supply and Sewerage (Amendment) Ordinance, 2011 is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

By Order,

RAM SINGH,

Principal Secretary.

पी0एस0यू0 (आर0ई0) 11 विधायी/163–2011–100+500 (कम्प्यूटर/रीजियो)।

Scanned with OKEN Scanner